

ITEM NO.1713

COURT NO.7

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4399/2023

ASHUTOSH KUMAR UPADHYAY & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(I.A. No. 119308/2021 (deletion of proforma respondents) in C.A. No.4401/2023 to be listed before the Hon'ble Judge-in-Chambers.)

WITH

C.A. No. 4401/2023 (III-A)

(FOR DELETING THE NAME OF PETITIONER/RESPONDENT ON IA 119308/2021
IA No. 119308/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 08-01-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
[IN CHAMBER]

For Appellant(s) Mr. Sanjay Kumar Dubey, AOR
Ms. Shuchi Singh, Adv.
Mr. Rakesh Kumar Tewari, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Vivek Kumar Pandey, Adv.
Mr. Jainendra Kumar, Adv.
Mr. Aman Kumar, Adv.

Mr. Purushottam Sharma Tripathi, AOR

For Respondent(s) Mr. Amit, AOR

M/S. Mukesh Kumar Singh And Co., AOR
Mr. Mukesh Kumar Singh, Adv.
Mr. Vineet Singh, Adv.
Mr. Ikshit Singhal, Adv.
Mr. Yatish Yadav, Adv.
Mr. Maneesh Saxena, Adv.
Ms. Saba, Adv.
Ms. Reena Chaudhary, Adv.
Mr. Vipin Sandu, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Abhilash Kumar Singh, Adv.
Ms. Shreyasi Aggarwal, Adv.
Mr. Suraj Singh, Adv.
Mr. Bhuwan Chandra, Adv.

Mr. Gaurav Dhingra, AOR

Mr. Shashank Singh, AOR

Mr. Akash Alex, Adv.

Ms. Prapti Shrivastava, Adv.

Mr. Rajan Kumar, Adv.

M/S. Karanjawala & Co., AOR

Mr. Shyam Suman Singh, Adv.

Mr. Arjun Sharma, Adv.

Ms. Varuna Juneja, Adv.

Mr. Ajay Kumar Srivastava, AOR

Mr. Dharendra Kumar, Adv.

Ms. Jyoti Tiwary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A.No. 119308/2021 in C.A.4401/2023

Heard learned counsel for the petitioner.

This interlocutory application has been filed for deletion of the names of the proforma respondent nos. 13 to 24 from the array of parties.

Learned counsel appearing for the respondent nos. 3 to 12 has no objection to the prayer made.

After hearing learned counsel for the parties and on due consideration, prayer made is allowed. Names of respondent nos. 13 to 24 be struck off from the list of respondents.

Amended memo to be filed within seven days.

Office to do the needful.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)